Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 12.11.2009

The Meeting No. 33/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 33/84-ALC3/2009 MEETING DATE : 12.11.2009 MEETING NUMBER

At the outset the Minutes of NC Meeting No. 26/AM10 dated 24.09.2009, 27/AM10 dated 01.10.2009, 28/AM10 dated 08.10.2009, 29/AM10 dated 15.10.2009, 30/AM10 dated 22.10.2009, 31/AM10 dated 29.10.2009 and 32/AM10 dated 05.11.2009 were ratified.

Thereafter, Agenda for individual cases for Meeting No. 33/AM10 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

Online agenda cases

	Case No.:7/45/84-ALC3/2007			Status: Withdrawn
	HQ File :01/84/050/00244/AM08/		Lic.No/Date:0710029472 18.05.2004	
*				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been decided by ALC in its meeting held on 29.07.2004 as informed by R.A, Bangalore vide their letter dated 21.10.2009. In view of this Committee decided to withdraw this case from agenda.

Case No.:1/18/85-ALC3/2009	Case No.:1/18/85-ALC3/2009 Party Name:ARJAN IMPEX PVT.LTD. Meet No/Date:33/84-ALC3/2009 Second Party Name:ARJAN IMPEX PVT.LTD.					
HQ File :01/85/050/00085/AM10/ RLA File :05/23/040/00005/AM10/ Lic.No/Date:0510248208 24.08.2009						
firm have neither given size-wise justification for seeking higher Qty., case. In view of this, Committee was	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given size-wise specification nor measurement of the export item. They have also not given justification for seeking higher Qty., in absence of which it is not possible to compute the requirement of inputs in this case. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.					

3	Case No.:6/27/84-ALC3/2009	Party Name: CHELSEA MILLS		Status: Approved
	HQ File :01/84/050/00127/AM10/		Lic.No/Date:0510249617 22.09.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm as detailed below:-

S.	Export Product	Import Item	Qty. allow ed.
S. No			
1	Infants jackets	100% cotton denim fabric, GSM-430+/-10%	1711 Sq mtrs.
	(Style No. 706315)	Snap fastners	Net to net

		Pumice Stone	725 Kgs.
		Plastic Sensor Tag	Net to net
2	Infants & Girls	100% cotton denim fabric, GSM-430+/-10%	2545.6 Sq mtrs.
	Jackets	Snap fastners	Net to net
	(Style No.739448)	Pumice Stone	1032 Kgs.
		Plastic Sensor Tag	Net to net
3	Infants Jeans	100% cotton denim fabric, GSM-275+/-10%	3786.3 Sq mtrs.
	(Style No. 706306)	100% cotton dyed fabric, GSM-168+/-10%	721.2 Sq mtrs.
		Snap fastners	Net to net
		Elastic	3425.7 Metrs.
		Fusible Interlining	721.2 Sq mtrs.
		Pumice Stone	1081.8 Kgs.
		Plastic Sensor Tag	Net to net
4	Infants & Girls	100% cotton denim fabric, GSM-310+/-10%	9789.95 Sq mtrs.
	Jeans	100% cotton dyed fabric, GSM-168+/-10%	1872.860 Sq mtrs.
	(Style	Snap fastners	Net to net
	No.708070/713848)	Elastic	8087.35 Metrs.
		Fusible Interlining	1702.6 Sq mtrs.
		Pumice Stone	2553.9.8 Kgs.
		Plastic Sensor Tag	Net to net
5	5 Girls flared jeans (Style No. 707932/710841)	100% cotton denim fabric, GSM-430+/-10%	29267.5 Sq mtrs.
		100% cotton dyed fabric, GSM-168+/-10%	4453.750 Sq mtrs.
		Snap fastners	Net to net
		Zip fastners	Net to net
		Elastic	12088.750 Metrs.
		Fusible Interlining	2799.5 Sq mtrs.
		Pumice Stone	12343.250 Kgs.
		Plastic Sensor Tag	Net to net
6	Infants Jeans	98% cotton 2% spandex dyed fabric, GSM-250+/-10%	7024.5 Sq mtrs.
	(Style No. 706359)	100% cotton dyed fabric, GSM-168+/-10%	1672.50 Sq mtrs.
		Fusible Interlining	1471.8 Sq mtrs.
		Snap fastners	Net to net
		Rivets	Net to net
		Elastic	5017.50 Metrs.
		Pumice Stone	1739.4 Kgs.
		Plastic Sensor Tag	Net to net
7	Girls flared jeans	99% cotton 1% spandex dyed fabric, GSM-430+/-10%	21233.6 Sq mtrs.
	w ith belt	100% cotton dyed fabric, GSM-168+/-10%	3231.2 Sq mtrs.
	(Style No.	Snap fastners	Net to net
	707935/710842)	Elastic	8770.4 Metrs.
		Fusible Interlining	2031.04 Sq mtrs.
		Pumice Stone	7385.6 Kgs.
		Belt	Net to net
		Plastic Sensor Tag	Net to net

8	Girls Bermuda	100% cotton printed fabric, GSM-190+/-10%	10570.5 Sq mtrs.
	(Style No. 707230)	70% polyester 30% cotton printed fabric, GSM-110+/-10%	2916 Sq mtrs.
		⊟astic	6925.5 Metrs.
		Fusible Interlining	2259.9 Sq mtrs.
		Pumice Stone	2004.750 Kgs.
		Plastic Sensor Tag	Net to net
9	Womens long short	100% cotton dyed fabric, GSM-168+/-10%	23890.1 Sq mtrs.
	(Style No. 106357)	Fusible Interlining	3783.5 Sq mtrs.
		Zip fastners	Net to net
		Pumice Stone	3783.50 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/29/84-ALC3/2009	Party Name:LILLIPUT KIDSWEAR LTD.	12 11 2000	Status: Approved
HQ File :01/84/050/00139/AM10/		Lic.No/Date:0510250169 01.10.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the drawing, design, CAD, CAM etc in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm as detailed below: -

- 11				
	S. No	Export Product	Import Item	Qty. allowed.
	1	Babies Trousers (Style No. 705980)	100% cotton printed lown, 60S X 60S108X88, width 54", cuttable width-53", GSM-79+/-10%	4485 Sq mtrs.
	2	Babies Dress & Diaper (Style No.705981)	100% cotton printed lown, 60S X 60S108X88, width 54", cuttable width-53", GSM-79+/-10%	9760 Sq mtrs.
	3	Babies Top (Style No.705984)	100% cotton printed lown, 60S X 60S108X88, width 54", cuttable width-53", GSM-79+/-10%	5025 Sq mtrs.
	4	Babies Romper (Style No.706244)	100% cotton printed lown, 60S X 60S108X88, width 54", cuttable width-53", GSM-79+/-10%	33244 Sq mtrs.
	5	Babies Dress (Style No. 706255)	100% cotton printed lown, 60S X 60S108X88, width 54", cuttable width-53", GSM-79+/-10%	6859 Sq mtrs.
	6	Babies Top	100% cotton printed lown, 60S X	11431 Sq

	(Style No. 706261)	60S108X88, width 54", cuttable width-53", GSM-79+/-10%	mtrs.
7	Babies Top (Style No. 706344)	100% cotton printed lown, 60S X 60S108X88, width 54", cuttable width-53", GSM-79+/-10%	11337 Sq mtrs.
8	Babies Romper (For girls) (Style No.706246)	100% cotton denim chambray, 20S X 20S/72X44, finished width 60", cuttable width-58", GSM-144+/-10%	10252 Sq mtrs.
9	Romper (For Boys) (Style No. 706395)	100% cotton printed poplin, 40S X 40S/133X72, finished width 59", cuttable width-58", GSM-131+/-10%	14404 Sq mtrs.
10	Girls Dress (Style No.710921)	100% cotton yarn dyed poplin fabric, 50S X 50S/120X120, finished width 56", cuttable width-55", GSM-123+/-10%	8708 Sq mtrs.
11	Girls Top (Style No. 710913)	100% cotton yarn dyed poplin fabric, 50S X 50S/120X120, finished width 56", cuttable width-55", GSM-123+/-10%	4038 Sq mtrs.
12	Babies Dress & Diaper (Style No.706302)	100% cotton denim chambray, 30S X 30S/100X52, finished width 60", cuttable width-58", GSM-137+/-10%	19705 Sq mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/29/84-ALC3/2009	Party Name:BOMBAY RAYON FASHIONS LIMITED	10 11 2000	Status: Approved
HQ File :01/84/050/00140/AM10/		Lic.No/Date:0310540102 01.10.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant

firm have only given Style No. of the export item but they have not given justification for seeking import Qty. more than that of relevant SION in this case. Therefore, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

	S.	Export Product	Import Item	Qty. allowed.
	No			
	1	Men's Jackets made of	100% cotton twill	Allowed @ 2.48 Sq
		100% cotton twill fabric,	fabric, GSM-314+/-	mtrs./Pc
		GSM-314+/-10% (Style	10%	(As per SION, J-176)
		No. 1J1210)		
	2	Men's Jackets made of	100% cotton twill	Allowed @ 2.48 Sq
5		100% cotton twill fabric,	fabric, GSM-360+/-	mtrs./Pc
		GSM-360+/-10% and	10%	(As per SION, J-176)
		100% Polyester Taffeta	Polyester Taffeta	@ 1.22 Sq mtrs./Pc
		lining fabric, GSM-76+/-	lining fabric, GSM-	
		10% (Style No. 1J1225)	76+/-10%	
	3	Men's Jackets made of	100% cotton dyed	Allowed @ 2.48 Sq
		100% cotton dyed twill	twill fabric, GSM-	mtrs./Pc
		fabric, GSM-281+/-10%	281+/-10%	(As per SION, J-176)
		and 100% Polyester	Polyester Taffeta	@ 1.22 Sq mtrs./Pc
		Taffeta lining fabric, GSM-	lining fabric, GSM-	
		76+/-10% (Style No.	76+/-10%	
		1J0342)		

The GSM should match in both import & export. They may also monitor the Style No. mentioned against export item on the export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II I	Party Name:SHAHI EXPORTS PVT. LTD.	10 11 0000	Status: Approved
HQ File :01/84/050/00141/AM10/		Lic.No/Date:0510250294 05.10.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details available in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

	S.	Export Product	Import Item	Qty. allowed.
	No			
	1	Ladies Dress made of 70%	70% cotton 30%	13989.2 Sq mtrs.
		cotton 30% silk dyed fabric,	silk dyed fabric,	
`∭		GSM-40+/-10% (Style No. 3601)	GSM-40+/-10%	
	2	Ladies Top made of 100%	100% polyester	24308.4 Sq mtrs.
		polyester dyed fabric, GSM-	dyed fabric, GSM-	
		58+/-10% (Style No.	58+/-10%	
		WSOCO42089PL)		
	3	Ladies Vest made of 55% Linen	55% Linen 45%	11852.5 Sq mtrs.
		45% cotton dyed fabric, GSM-	cotton dyed fabric,	
		140+/-10% (Style No. 1342)	GSM-140+/-10%	

The GSM should match in both import & export. They may also monitor the Style No. mentioned against each export item on the export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name:PRANAO INTERNATIONAL(PROP: C. JAYACHANDRAN)	Meet No/Date:33/84-ALC3/2009 12.11.2009	Status: Approved
HQ File :01/84/050/00142/AM10/		Lic.No/Date:3210041436 07.10.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the

drawing, design, CAD, CAM etc in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm as detailed below: -

Export Product	Import Item	L ()tv allowed
		Qty. allowed.
Babies Bib (Style No. 204)	100% cotton jersey fabric, 260GM/YD (5.50Z), pigment printed AP Green (3072.7 Yrds.)	58.78 Sq mtrs.
Babies Burp Pad (Style No. 205)	100% cotton jersey fabric, 260GM/YD (5.50Z), pigment printed AP Green (3072.7 Yrds.)	35.267 Sq mtrs.
Babies Polo Dress (Style No. 412)	100% cotton jersey fabric, 260GM/YD (5.50Z), pigment printed AP Green (3072.7 Yrds.)	529 Sq mtrs.
Babies Garments (Style No. 350)	100% cotton jersey fabric, 260GM/YD (5.50Z), pigment printed AP Green (3072.7 Yrds.)	201 Sq mtrs.
	60% cotton 40% polyester 1x1 rib 220 GM/YD (4.6OZ), pigment printed AP Green (15 Yrds.)	12.54 Sq mtrs.
Babies Garments (Style No. 351)	100% cotton jersey fabric, 260GM/YD (5.50Z), pigment printed AP Green (3072.7 Yrds.)	352.68 Sq mtrs.
Babies Garments (Style No. 303)	100% cotton jersey fabric, 260GM/YD (5.50Z), pigment printed AP Green (3072.7 Yrds.)	503.82 Sq mtrs.
Babies Garments (Style No. 330)	100% cotton jersey fabric, 260GM/YD (5.5OZ), pigment printed AP Green (3072.7 Yrds.)	403 Sq mtrs.
Babies/Boys T- Shirt(Style No. 302)	100% cotton jersey fabric, 260GM/YD (5.5OZ), pigment printed AP Green (3072.7 Yrds.)	249.81 Sq mtrs.
Blanket (Style No. 310)	100% cotton jersey fabric, 260GM/YD (5.50Z), pigment printed AP Green (3072.7 Yrds.)	117.55 Sq mtrs.
Babies Garments (Style No. 303)	100% cotton jersey fabric, 260GM/YD (5.50Z), pigment printed AP Green (3072.7 Yrds.)	33.586 Sq mtrs.
Blanket (Style No. 310)	100% cotton jersey fabric, 260GM/YD (5.50Z), pigment printed AP Green (3072.7 Yrds.)	83.95 Sq mtrs.
Babies/Boys Romper (Style No. 328)	60% cotton 40% polyester twill 80x42/14X126.5-7OZ, pigment printed AP Green (1516.8 Yrds.)	1268.2 Sq mtrs.
	(Style No. 330) Babies/Boys T- Shirt(Style No. 302) Blanket (Style No. 310) Babies Garments (Style No. 303) Blanket (Style No. 310) Babies/Boys Romper	(Style No. 330) pigment printed AP Green (3072.7 Yrds.) Babies/Boys T- Shirt(Style No. 302) pigment printed AP Green (3072.7 Yrds.) Blanket (Style No. 302) 100% cotton jersey fabric, 260GM/YD (5.5OZ), pigment printed AP Green (3072.7 Yrds.) Babies Garments (Style No. 303) 100% cotton jersey fabric, 260GM/YD (5.5OZ), pigment printed AP Green (3072.7 Yrds.) Blanket (Style No. 303) 100% cotton jersey fabric, 260GM/YD (5.5OZ), pigment printed AP Green (3072.7 Yrds.) Blanket (Style No. 309) 100% cotton jersey fabric, 260GM/YD (5.5OZ), pigment printed AP Green (3072.7 Yrds.) Babies/Boys Romper (50% cotton 40% polyester twill 80x42/14X126.5-7OZ, pigment printed AP

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/33/84-ALC3/2009	3	Meet No/Date:33/84-ALC3/2009 12.11.2009	Status: Deferred
	HQ File :01/84/050/00153/AM10/			Defer Date: 10.12.2009
$\ _8$	Decision: The Committee conside	red the case as per agenda alongv	vith other relevant papers and	observed that

applicant firm have neither given drawing, design of the export item nor mentioned the exact use of import item & their justification. They have also not specified whether it is in fill for or otherwise. In view of this Committee decided to advise applicant firm to submit these details to consider it further. It was therefore decided to defer the case for re-listing on 10.12.2009.

		Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:33/84-ALC3/2009 12.11.2009	Status: Deferred
9	HQ File :01/84/050/00154/AM10/		Lic.No/Date:0210133247 03.11.2009	Defer Date: 10.12.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 10.12.2009.

	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:33/84-ALC3/2009 12.11.2009	Status: Approved
HQ File :01/84/050/00155/AM10/		Lic.No/Date:0210133367 06.11.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details available in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

10	S. No	Export Product	Import Item	Qty. allowed.
	1	fabrics containing	Acrylic Fibre (Modacrylic Staple Fibre upto 3 Denier. Raw Cotton	1) 515.160 Kgs (with 6% wastage) 2) 430.920 Kgs. (with 33% wastage)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manually generated agenda cases

Case No.516	Reference from Jt.DGFT, Kolkata
NC33/10 dt. 12.11.2009	F.NO.1/84/162/187/AM10-DES-V
Regarding Policy Relaxation	on of General Note No. 14 of Textiles Product of DFIA
Licenses issued to seven d	lifferent firms.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments/views called for from AEPC with regard to condition mentioned in Para 14 of General Note for Textiles are still awaited in spite of reminder. In view of this Committee decided to remind them to expedite the same for the last time failing which case will be decided on merit. It was therefore decided to defer the case for re-listing on 24.12.2009.

Case No.517	M/s J.D.Jones & Co. Pvt. Ltd.
NC33/10 dt. 12.11.2009	F.NO.1/84/50/53/AM10-DES-V
Ratification of input ou	itput norms in respect of Advance Authorization
No.0210128044 dt. 22.0	6.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given relevant details I.e consumption/production data duly certified by Chartered Engineer in this case. Hence, Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.518	The Indian Silk Export Promotion Council. Mumbai
NC33/10 dt. 12.11.2009	F.NO.1/84/162/300/AM10-DES-V
Request for allowing flexibility for import of any alternative import items of Silk from	
the permissible inputs of SION J-123, J-124 & J-129 – reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments/views called for from TC, Mumbai and DC (MSME) are still awaited. It was therefore decided to await the same and defer the case for re-listing on 10.12.2009.

Case No.519	M/s Fashion Accessories, Gurgoan.
NC33/10 dt. 12.11.2009	F.NO.1/84/50/0006/AM10-DES-V
Ratification of input ou	utput norms in respect of Advance Authorization
No.0510239553 dt. 09.0	04.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) for their examination and comments. It was therefore decided to await the same and defer the case for re-listing on 10.12.2009.

Case No.520	M/s Rugs India (100% EOU), Panipat.	
NC33/10 dt. 12.11.2009	F.NO.1/84/162/311/AM09-DES-V	
Request for correction in typographical error in wastage norms fixed for Bathmat		
Bedding Products in respect of import item namely Reactive/Direct Dyes.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case input output norms were fixed by NC in its meeting held on 06.11.2008. But quantitative norms fixed in case of import item namely Reactive Dyes/Direct Dyes there is some typographical error i.e 0.0013 Kgs/ Kg was allowed instead of 0.0130 Kgs/Kg. The Committee after deliberations in consultation with representatives of technical authorities taking into consideration the relevant SION in this case felt that there was indeed a typographical error in the said minutes of NC in case of Reactive Dyes/Direct Dyes. In view of this Committee decided to allow 'Reactive Dyes/Direct Dyes' @ 0.0130 Kgs/ Kg of cotton in the export product against all the five export products in this case.

Firm as well as SEZ, Noida for information and necessary action.

Case No.521	M/s Cheran Spinners Ltd., Erode.		
NC33/10 dt. 12.11.2009	F.NO.1/84/50/378/AM06-DES-V		
Ratification of input or	utput norms in respect of Advance Authorization		
No.3210030094 dt. 05	.09.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been rejected by NC in its meeting held on 16.02.2006. Applicant firm vide their letter dated 12.09.2009 have stated that CAD/Laymarker & Sample have been enclosed therewith, whereas the same do not seem to have been enclosed. Further, Committee also felt that for the export item blended yarn from Mulberry Silk Sliver, the term CAD is irrelevant, hence superfluous here. However, Committee decided to advise the firm to submit the following information/details in order to compute the requirement of inputs:-

- Process chart indicating stage-wise wastage throughout the entire manufacturing process (i)
- Justification for seeking the wastage claimed for each stage. (ii)

It was therefore decided to await the same and defer the case for re-listing on 10.12.2009.

Case No.522	M/s Aditya Birla Nuvo Ltd., Kolkata		
NC33/10 dt. 12.11.2009	F.NO.1/84/50/109/AM10-DES-V		
Ratification of input ou	utput norms in respect of Advance Authorization		
No.0210131548 dt. 15.09.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to call for information/details from the applicant firm as to whether end product is manufactured using worsted system or otherwise in this case to reconsider it. The case stands deferred for re-listing on 10.12.2009.

Case No.523	M/s Chelsea Mills, New Delhi
NC33/10 dt. 12.11.2009	F.NO.1/84/50/52/AM10-DES-V
Ratification of input or	utput norms in respect of Advance Authorization
No.0510243874 dt. 17.0	06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided as detailed below in partial modification of its earlier decision: -

S.No	Export item No.	Import item No.	Description	Qty. allowed/amended
1	1	1	99% cotton 2% spandex denim fabric, GSM-430+/-10%	No enhancement is possible.
2	2	10	Elastic	No enhancement is possible.
3	3	14	98% cotton 2% spandex stretch denim fabric, GSM-430+/-10%	98% cotton 2% spandex stretch denim fabric, GSM-430+/-10%
4	3	17	Elastic	No enhancement is possible.
5	4	21	100% cotton denim fabric, GSM-370+/-10%	100% cotton denim fabric, GSM-370+/-10%

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.524	M/s J.D.Jones & Co. Pvt. Ltd.	
NC33/10 dt. 12.11.2009	F.NO.1/84/162/387/AM10-DES-V	
Ratification of input of	output norms in respect of Advance Authorization	
No.0210130835 dt. 26.08.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not specified as to whether export item i.e Pacmaan Gland Packing is made out of 100% Aramid yarn or composition of other yarn. Further, they have also not given justification for asking the input Qty. in this case, in absence of this it is not possible to compute the requirement of input Qty. in this case. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

00000000